

(1)

Central Administrative Tribunal

Principal Bench

OA-2542/2003

New Delhi this the 7<sup>th</sup> day of December, 2004

**Hon'ble Shri Shanker Raju, Member (J)**

**Hon'ble Shri S.K. Malhotra, Member (A)**

Dr. Arvind Kumar Yadav  
Working as Trained Graduate Teacher (Bio)  
At Kendriya Vidyalaya School, Dakra.

-Applicant

(By Advocate: Shri Yogesh Sharma)

Versus

1. Kendriya Vidyalaya Sangathan  
Through the Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi.
2. The Commissioner,  
Kendriya Vidyalaya Sangathan,  
18, Institutional Area,  
Shaheed Jeet Singh Marg,  
New Delhi.

-Respondents

(By Advocate: Shri S. Rajappa)

ORDER (Oral)

**Hon'ble Shri Shanker Raju, Member (J)**

Having granted liberty by the High Court in CWP-2696/2002 decided on 30.4.2002, applicant has claimed treatment of interregnum period during which he could not join on his transfer w.e.f. 3.5.2001 to 15.4.2003. No orders have been passed by the respondents regulating this period. In this view of the matter, with the consent of both the parties, OA is disposed of with a direction to the respondents to pass an order in accordance with rules and instruction keeping in view the decision of the Tribunal in OA No. 1212/2001 decided on 2.4.2002 filed by applicant as well as the decision of Apex Court in C.A. No. 619/2003 (SLP (C) No. 14494/2002) in **KVS Vs. Arvind Kumar & Ors.** decided on

27.1.2003 within a period of two months from the date of receipt of a copy of this order. If the applicant is still aggrieved, he shall be at liberty to approach this Court in accordance with law. No costs.

*Om*  
(S.K. Malhotra)

Member (A)

*S. Raju*  
(Shanker Raju)  
Member (J)

cc.